

including the Central Information Service, into I. A. S. Cadre ; and

(b) if so, what is the percentage of such officers taken into I. A. S. cadre and what is the criteria of selection ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) No, Sir.

(b) Does not arise.

International Airport at Cochin

*144. SHRIMATI SUSEELA GOPALAN :
SHRI VISWANATHA MENON:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether Government are aware of the necessity of having an international Airport at Cochin ; and

(b) if so, the steps being taken by Government to build such an Airport at Cochin ?

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH) :
(a) Due to limitation of resources, it will not be possible at this stage to increase the number of international airports beyond the existing four at Delhi, Bombay, Calcutta and Madras.

(b) Does not arise.

Neglect by Centre of Problems of West Bengal

*145. SHRI K. M. KOUSHIK :
SHRI D. N. DEB :
SHRI H. AJMAL KHAN :
SHRI G. C. NAIK :
SHRI R. K. AMIN :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been invited to the opening Address by the West Bengal Governor to the State Assembly on the 21st January, 1970 attributing the continuing strains in the State to the continued neglect by the Centre of its acute and massive problems ; and

(b) if so, the reaction of Government in this regard ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) Yes, Sir.

(b) Government do not agree with these views. There has not been any neglect on the part of the Central Government, of the problems of West Bengal.

Release of Detenus on Expiry of Preventive Detention Act

*146. SHRI P. C. ADICHAN :
SHRI MUHAMMAD SHERIFF :
SHRI RABI RAY :
SHRI HIMAT SINGKA :
SHRI B. K. DASCHOWDHURY :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of detenus released consequent on the expiry of the Preventive Detention Act in each State/Union Territory; and

(b) which of the State Government/ Administrations have since enforced State Ordinances or enactments providing for the preventive detention with the details thereof ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) A statement is laid on the Table of the House [*Placed in Library. See No. LT—2636/70*]

(b) Governments of Assam, Andhra Pradesh, Orissa, Maharashtra and Madhya Pradesh have undertaken legislation to provide for preventive detention. States of Andhra Pradesh, Assam, Madhya Pradesh and Maharashtra have provided for preventive detention for reasons connected with security of the State, maintenance of public order and maintenance of supplies and services essential to the community. In Orissa, preventive detention is provided for reasons connected with public order only. The Orissa Preventive Detention Ordinance, 1969, has been extended to the Union Territories of Manipur and Tripura.

Display of Mao Posters

*147. SHRI J. H. PATEL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Mao posters have been seen in certain parts of India ; and

(b) if so, the steps Government have taken in order to stop encouragement to treason in the country ?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : (a) According to information received from state governments/union territory administrations, no such posters have appeared since December 1, 1969, in Andhra Pradesh, Gujarat, Haryana, Nagaland, Assam, Chandigarh, Dadra and Nagar Haveli, Goa, Daman and Diu, Himachal Pradesh, Laccadive, Minicoy and Anindivi Islands, Manipur, NEFA and Pondicherry. Such posters have, however, appeared in West Bengal, Assam and Mysore, information from the remaining states/union territories is awaited.

(b) A close watch on such activities is kept. In Mysore, a person was apprehended while pasting such posters in Bangalore in January, 1970 and was prosecuted under the Mysore Police Act. He has since been convicted by the court.

Andaman Special Pay

*148. SHRI GANESH GHOSH :
SHRI K. RAMANI :
SHRI K. M. ABRAHAM :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that Government are not paying the Andaman Special Pay to all mainland recruits in the Andaman and Nicobar Islands, who are in continuous service from a date prior to the 4th June, 1969 on the terms under which they were recruited ;

(b) if so, the reasons therefor ; and

(c) whether Government will consider not to change the terms and conditions under which they were recruited ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (c). A Statement is laid on the Table of the House.

Statement

The question of rationalising the set-up of Andaman Special Pay was under the consideration of the Government of India for some time. On a careful examination of all the factors it was considered desirable to

withdraw Andaman Special pay and to replace it with a Compensatory allowance and a Special allowance. Orders in this regard were issued on the 4th June, 1969. It was, however, provided in those orders that persons who were already in service under the Andaman and Nicobar Administration as 'mainland recruits' from a date prior to the 4th June, 1969 and were drawing Andaman Special Pay, would continue to draw Andaman Special Pay so long as they continue in the same post, and that on their first promotion after the 4th June, 1969, they would have the following option, which once exercised would be final :

either (i) The reduction, if any, in their emoluments, on account of the loss of Andaman Special Pay drawn by them in the lower post, would be protected by the grant of Personal Pay to be absorbed in future increments. They would, however, not be entitled to the Special allowance admissible to 'mainland recruits'.

or (ii) They would cease to have any claim in relation to Andaman Special Pay and would draw Compensatory allowance and Special allowance under the new orders.

2. The orders of the 4th June, 1969 have been framed after due consideration, and it will not be possible to perpetuate the continuance of Andaman Special Pay by allowing the mainland recruits who drew it prior to the 4th June, 1969, to continue to draw it even after their promotion after the 4th June, 1969. However, they have been given an option as indicated above.

Inability of Italian Embassy in Italy to Supply Literature about India to Tourists

*149. SHRI E. K. NAYANAR :
SHRI P. RAMAMURTI :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the Indian Embassy in Italy is not able to provide literature about India to the tourists ;

(b) whether the attention of Government has been drawn to the complaints which